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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-14/98

New Delhi this the 25th day of May, 1998.

Hon'ble Sh. T.N. Bhat, Member(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Sh. B.B. Raval, Advocate,
C/o CAT Bar Association,
Faridkot House,
New Delhi-1.

..... Applicant

(through Sh. M.K. Gupta, advocate)

versus

1. Union of India,
through its Secretary,
Dept. of Personnel & Training,
Ministry of Personnel,
Public Grievance & Pension,
North Block, New Delhi.
2. Appointments Committee of the Cabinet
through its Secretary,
Dept. of Personnel & Training,
North Block, New Delhi.
3. Sh. TSR Subramanian,
Cabinet Secretary,
Cabinet Secretariat,
New Delhi.

..... Respondents

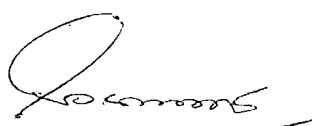
(through Sh. K.R. Sachdeva, advocate)

ORDER(ORAL)

Hon'ble Sh. T.N. Bhat, Member(J)

Heard the learned counsel for the parties.
The learned counsel for the applicant states that in view of the subsequent developments, the question involved in this O.A. has been rendered only academic in nature. He accordingly seeks permission to withdraw the O.A. Permission sought for is granted and this O.A. is dismissed as withdrawn.

No costs.


(S.P. Biswas)
Member(A)


(T.N. Bhat)
Member(J)

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